

Assistance of ILO to Cope up with the problem of Child Labour

594. DR. ABRAR AHMED:

SHRI VIRENDRA KATARIA:

Will the Minister of LABOUR be pleased to state:

(a) whether Government have sought the assistance of the International Labour Organisation to cope with the problems of child labour in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL WITH ADDITIONAL CHARGE OF MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) and (b) In order to assist the developing countries in their effort to deal with the phenomenon of child labour, International Labour Organisation (ILO) has identified elimination of child labour as one of its thrust areas. A project entitled "International Programme for Elimination of Child Labour (IPEC)" has been launched by the ILO with assistance from Germany and other donor countries, in six developing countries including India. The programme mainly seeks to complement the resources and the efforts made by the participating countries in order to enable them, within the context of their national policies, to promote conditions for progressive regulation of child labour with a view to its ultimate elimination. The programme also envisages bringing about an increased awareness in the international community for the purpose. A major component of the programme is to encourage, promote and support voluntary organisations and other institutions in implementing action oriented programmes at the field level.

A National Steering Committee (NSC) comprising representatives of Government, employers, workers and

NGOs has been constituted for selection of programmes to be recommended to ILO broadly on the basis of the suitability of the organisation, the approach and cost of the programme.

Based on the tentative recommendations of the National Steering Committee, the Programme Steering Committee of ILO, of which India is a member, has approved 50 action programmes with an allocation of US dollars 1.55 millions (approximately Rs. 4.50 crores) to be taken up in India during the years 1992 and 1993.

Setting up New Fertilizer Plant at Sindri

595. SHRI GAYA SINGH:

SHRI CHATURANAN MISHRA:

Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to set up a new fertilizer plant at the Sindri Unit of the Fertilizer Corporation of India Limited;

(b) if not, in what manner Government propose to utilise the huge infrastructural facilities available at Sindri; and

(c) whether there is any proposal under Government's consideration for fresh investment in the existing plants at Sindri?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) No, Sir.

(b) The existing infrastructural facilities available at Sindri are being utilised for manufacture of Ammonia, Urea, Nitric Acid, ammonium Nitrate, Ammonium Bicarbonate and some grades of coke, as also certain by-products like Benzene. A part of the housing, water and power facilities is also being utilised by the Pro-

jects & Development India Ltd. (PDIL), a public sector undertaking, on chargeable basis.

(c) FCI is already implementing Phase-I of revamp of Sindri Unit including captive power plant at a cost of Rs. 16.23 crores. An amount of Rs. 3.3 crores has already been spent. FCI has also sent a proposal to Government for setting up of a new captive power plant at an estimated cost of Rs. 142.64 crores.

Payment of Wages to Workers of IDPL

*596. SHRI RAM DAS AGARWAL: Will the PRIME MINISTER be pleased to state;

(a) whether Government's attention has been drawn to a news item which appeared in the Financial Express dated 31st July, 1992 captioned "IDPL has no funds to pay wages" for the month of July payable in August, 1992;

(b) if so, the details thereof and the reasons therefor;

(c) whether it is a fact that a Committee of Secretaries (COS) which met last year had recommended enhancement guarantees by the Central Government in favour of the IDPL workers to help the company to avail of more cash credit to sustain its current operations; and

(d) if so, the details thereof and what action has been taken on COS's recommendations so far?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) Yes, Sir.

(b) Indian Drugs & Pharmaceuticals Limited has, despite severe constraints of working capital, paid the wages and salaries to its workers and employees for July payable in August, 1992.

(c) and (d) Yes, Sir. The Government have yet to take a final view on the question of enhanced guarantee.

Manufacture of 6000 H.P. A.C. Locomotives by BHEL

*597. SHRI P. UPENDRA: Will the PRIME MINISTER be pleased to state:

(a) whether the Bharat Heavy Electricals Limited is proposing to manufacture 6000 H.P., A.C. locomotives for Indian Railways;

(b) whether the Bharat Heavy Electricals Limited has approached the Asea Brown Boveri of Switzerland for technology transfer in this respect; and

(c) if so, when is the Bharat Heavy Electricals Limited likely to commence manufacture of these locomotives?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P. K. THUNGON): (a) to (c) BHEL had approached a number of foreign manufacturers including ABB in 1987 for obtaining know-how for the manufacture of 6000 HP AC locomotives. However, only M/s Hitachi responded favourably.

BHEL can undertake manufacture of 6000 HP AC locomotives upon receipt of orders from the Indian Railways.

Upgradation of TV Transmitters in Orissa

*598. SHRI PRAVAT KUMAR SAMANTRAY:

SHRI SARADA MOHANTY:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have received any memorandum from Govern-